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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. NO. 260/00237 of 2015**  
**Cuttack, this the 5<sup>th</sup> day of May, 2015**

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....  
Sujit Kumar Sahoo,  
aged about 40 years,  
Son of Umakanta Sahoo,  
Resident of Vill-Dhaner,  
P.O-Charbahal, P.S.-Koksara, Dist-Kalahandi,  
At present working as  
Sub-Regional Employment Officer (SREO)  
in CGC for SC/STs, Bhubaneswar.

.....Applicant

Advocate(s).....M/s. B.K. Mohanty, G.N. Sahoo

**VERSUS**

Union of India represented through

1. Directorate General of Employment and Training  
Under Ministry of Labour and Employment,  
3/10, Jam Nagar House,  
New Delhi-110011.
2. Deputy Directorate General,  
Department of Labour and Employment,  
5<sup>th</sup> Floor, Room No.511,  
Shram Shakti Bhawan,  
New Delhi-110001.
3. P.K. Mohanty,  
Sub-Regional Employment Officer,  
O/o Sub-Regional Employment Office,  
in CGC for SC/STs, Chennai.

..... Respondents

(Advocate: Mr. A.Pradhan )

.....  


## ORDER (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. B.K.Mohanty, Ld. Counsel for the Applicant, and Mr. A.Pradhan, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“(i) To quash the order of transfer dated 22.04.2015 passed by Respondent No.2 under Annexure-3.  
(ii) To dispose of the representation dated 27.04.2015.  
(iii) To pass any other order.....”

3. Facts of the case, as reveals from the record, are that the applicant was appointed in the post of Sub-Regional Employment Officer under Director General of Employment and Training for SC/STs, Guwahati, Assam on 10.11.2009 and, subsequently, was transferred to Bhubaneswar vide office order dated 05.11.2012 (Annexure-2). His grievance is that violating the transfer policy, i.e. before completion of three years of service at the present place, vide Annexure-3 dated 22.04.2015 he has been directed to join at the new place of posting at Chennai. Mr. Mohanty, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant made representation on 27.04.2015 vide Annexure-6 series to Respondent No.2 but till date he has received no response.

4. Taking into account the submission made by Mr. Mohanty, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 2 to consider and dispose of the representation dated 27.04.2015, if the same has been filed and is still



pending consideration, with a well reasoned order and communicate the same to the applicant within a period of 30 days from the date of receipt of a copy of this order. However, the points raised by the applicant in his representation are kept open for the authorities to consider the same as per the law and rules in force. It is made clear that till the representation is considered and result communicated to the applicant, status quo as on date so far as continuance of the applicant is concerned, will be maintained. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 06.05.2015. Free copy of this order be also handed over to Mr. A.Pradhan, Ld. ACGSC.



(A.K.PATNAIK)  
MEMBER(Judl.)

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